

DIVISION BENCH ITEM NO.2 & 3
NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 8th May, 2024

Attendance-Cum-Order Sheet of the Hearing.

ITEM NO.2 - CP (IB) No.09/ALD/2024

NAME OF THE COMPANY	STRESSED ASSETS STABILIZATION FUND (SASF) V/S VINAY RAI (PERSONAL GURANTOR OF MALVIKA STEELS LTD.)
UNDER SECTION	95(1) IBC

ITEM NO.3 - CP (IB) No.10/ALD/2024

NAME OF THE COMPANY	STRESSED ASSETS STABILIZATION FUND (SASF) V/S ANIL RAI (PERSONAL GURANTOR OF MALVIKA STEELS LTD.)
UNDER SECTION	95(1) IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Mohit Nandwani, Adv.

: For the Financial Creditor/ SASF

ORDER

- 1.** Ld. Counsel representing the Financial Creditor is present through VC and states that the applications have been filed for change of the name of the proposed RP. The said applications are under scrutiny of this Tribunal, and therefore, he undertakes to get the said applications listed after removing the defects, if any.
- 2.** Let the matter be adjourned for 28th May, 2024.
- 3.** The photocopy of this order be placed on record in both the connected matters.

-Sd-

(Ashish Verma)
Member (Technical)

8th May, 2024

Kavya Prakash Srivastava
(Stenographer)

-Sd-

(Praveen Gupta)
Member (Judicial)